

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 336/2017 In C.P. (I.B) No. 40/7/NCLT/AHM/2017  
in CP (IB) NO. 39/7/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017**

Name of the Company: Essar Steels Ltd.  
V/s.  
HDFC Bank Ltd. & Ors.

Section of the Companies Act: Section 14 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Shri Manish Bhatt (Counsel)	ADVOCATE		
	i/b Gargi Vyas, Anoj Menon & Dendhi Neogi, Adv.			
2.	Shri Devang Vyas, Advocate			
	a/w. Mr. Jay Kansara	} Advocate i/b Wadia Ghandy & Co.		
	and Mr. Priyam Shah			

*(Signature)*  
*(Signature)*  
*(Signature)*

**ORDER**

Learned Senior Advocate Mr. M R Bhatt with Learned Advocate Ms. Gargi Vyas i/b Samvitti Legal present for Applicant (IRP). Learned Advocate Mr. Devyang Vyas with Learned Advocate Mr. Jay Kansara with Learned Advocate Mr. Priyam Shah i/b Wadia Gandhi & Co. present for Respondent.

Proof of service of copy of application on Respondents filed.

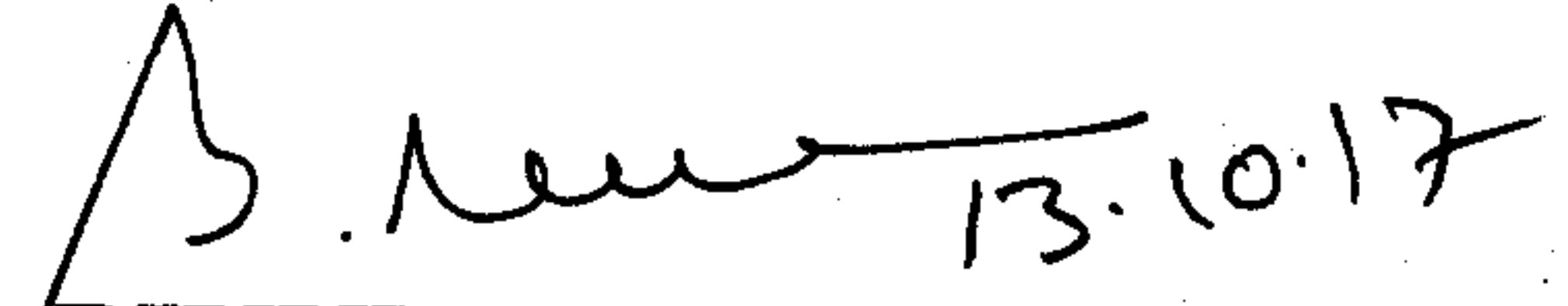
Learned Advocate Mr. Jay Kansara i/b Wadia Gandhi & Co. filed Vakalatnama for Respondent (HDFC Bank).

Learned Counsel appearing for Respondent requested time to file objections.

Applicant is directed to issue notice of date of hearing to SBI and Standard Chartered Bank along with copy of the application and they shall file their objections, if any on or before 23.10.2017 serving a copy in advance to applicant.

Respondent (HDFC Bank) is directed to file its objections, if any on or before 23.10.2017 serving a copy in advance to the applicant.

List eh matter on 24.10.2017 for hearing.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 13th day of October, 2017.